

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 11/2025/EZ**

IN THE MATTER OF:

ARUNA KUMAR JENA & Ors.

...APPLICANTS

VERSUS

STATE OF ODISHA & Ors.

...RESPONDENTS

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New Delhi

Dtd. 09. 07. 2025

Through



aditya

Aditya

Advocate for the

Respondent No. 14

adv.adityaa@gmail.com

Mob. No. 8076669441



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA
Original Application No. 11/2025/EZ**

IN THE MATTER OF:

ARUNA KUMAR JENA & Ors.

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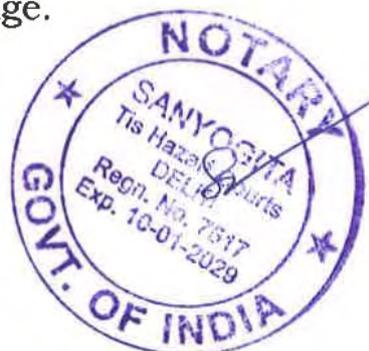
STATE OF ODISHA & Ors.

...RESPONDENTS

**REPLY AFFIDAVIT ON BEHALF OF AGRAWAL INFRABUILD
PRIVATE LIMITED - RESPONDENT NO. 14**

I, Rupesh Garg, Authorized Representative of Respondent No. 14 Agrawal Infrabuild Private Limited, aged about 46 years, S/o Shri Ramavtar Agrawal being the Director, Agrawal Infrabuild Private Limited, do hereby solemnly affirm and state as follows:

1. That, the Respondent No.14, company has been arrayed in the above-mentioned Original Application and I am the Authorised Representative and Director of the said company and in such capacity, I have gone through the said application and understood the contents thereof. I am also well acquainted with the facts of the present case as derived from the official records and as such I am competent to swear the present affidavit.
2. That the contents of the present Affidavit and Reply are true and correct to the best of my knowledge.



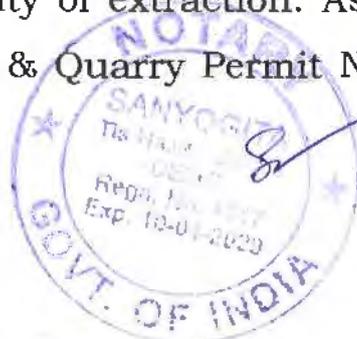


3. That all averments and contentions raised by the present Applicant are denied in their entirety except to the extent specifically admitted hereinafter. Nothing contained in the Original Application sought to be treated as admitted on account of specific non-traverse in the present Reply Affidavit.

PRELIMINARY SUBMISSIONS

4. That the answering respondent is operating Bajabati BSQ No. 3 & Bajabati BSQ No. 5 for which Quarry Permit has been duly granted by the Mining Officer, Jajpur as per Rule-34 of OMMC Rules, 2016 in pursuance of the award of project to the answering respondent by NHAI. In this regard, a letter has also been received from the Project Director, NHAI to facilitate suitable quarries to the answering respondent for the National Highway Project. Quarry permits with respect to the aforementioned Quarries were granted in favor of the answering respondent vide Quarry Permit No.7/2024 & No.8/2024 dated 23.09.2024 for Bajabati BSQ No. 3 & Bajabati BSQ No. 5 respectively.

5. That the answering respondent has also been granted Approved Mining Plan from the Authorized Officer, Environmental Clearance (E.C.), CTO & CTE from the concerned departments. That the answering respondent has also deposited the Royalty, Additional Charges, Dead Rent, Surface Rent, DMF, EMF & IT as applicable against the allowed quantity of extraction. As the aforementioned Quarry Permit No.7/2024 & Quarry Permit No.8/2024 were valid





till 24.12.2024, the answering respondent herein as well as the Project Director, NHAI requested to extend the permit period. As a result, the permit period of both the quarries was extended for another nine months vide Quarry Permit No. 1/2025 (Bajabati BSQ No. 3) & Quarry Permit No. 2/2025 (Bajabati BSQ No. 5) for the remaining quantity which are valid till 12.10.2025.

ISSUES RAISED BY THE APPLICANT

- 6.** That the Applicant has alleged illegal operation of Stone Quarries by Respondent No. 14 in Bajabati (Cluster SL. No. 3A) under the Dharmasala Tahsil of Jajpur District in Odisha.
- 7.** The applicant, in particular, has raised the following issues/allegations against the answering Respondent:
 - I.** I. That the Respondent No. 14 has already extracted stones beyond a depth of 6 Meters.
 - II.** II. That the Respondent herein has taken the EC fraudulently by giving false information to the authorities to grant Environmental Clearance in their favor.
 - III.** III. That the Respondent No. 14 has not filed EC Compliance report before the SEIAA.





- IV. IV.** That in 2023, the Tahasildar, Dharamsala also issued Show – Cause Notice dated 16.03.2023 for illegal excavation of stones from the quarry.
- V. V.** That the Quarry Site namely Bajabati BSQ 1, 3 & 5 is located 200 Meters from Bajabati Village, Anganwadi, Baba Goudbudha Temple, Nakpol-Mandia Road & within 500 Meters from Village Pond, Khunta Pond, Bajabati Primary School & Anganwadi, Kanhupur Anganwadi, Kahnupur Hanuman Temple & other villages such as Nuakhunta, Jharsohal, Kantamalia Primary School.
- VI. VI.** That the Project Proponent has modified the approved mining plan & mentioned that 200-meter safety zone will be maintained as per modified approved mining plan by letter No. 2028 dated 21.06.2024 or which the EC was granted for both the quarries, but, the Project Proponent is not maintaining the safety zone as mentioned in the approved/revised mining plan.
- VII.**
- VIII. VII.** That the Project proponent does not have valid Blasting Permission of both queries.
- IX.**
- X. VIII.** That the Project proponent has no plantation and no Green belt has been maintained as per the progressive mine closure plan.
- XI.**





ISSUE-WISE REPLY

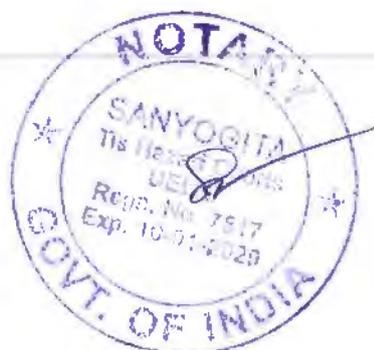
8. That in response to the aforesaid issues raised by the Applicant herein, the following response is submitted:

A. In response to **Issue No. I**, it is submitted that in pursuance of the complaint made by the applicant, the mining department had conducted a re-survey with the help of ORSAC empaneled agency (i.e. M/s TKS Consultancy) which was assigned to conduct assessment in respect of Bajabati BSQ No. 3 & Bajabati BSQ No. 5 by the Mining Officer, Jajpur, but, the report of the same is awaited.

B. In response to **Issue No. II**, it is submitted that EC was obtained from the competent authority following the procedure as laid down by the MoEF & CC & SEIAA. EC was obtained after the prior approval of the Mining Plan by the competent authority & Mining Lease by the State Government.

A copy of the EC granted in favor of the Respondent No. 14 is annexed herewith as **Annexure R/1**

C. In response to Issue No. **Issue No. III**, it is submitted that EC Half-yearly Compliance Report has been uploaded, containing the compliance report including results of monitored data on SEIAA portal.





A copy of the EC Half-yearly Compliance Report is annexed herewith as **Annexure R/2**

D. In response to **Issue No. IV**, it is submitted that upon verification from the Tahsildar, it is learnt that the Tahsildar had issued the show-cause notice in 2023 to the previous Lessee of the Quarry regarding illegal extraction of stones from the quarry & thus, no show-cause notice was issued by the Tahsildar, Dharamshala to the answering respondent/Respondent No. 14.

E. In response to **Issue No. V**, it is submitted that as per the norms of EC, Quarry operation is not being done in the area within 200 Meters of the village boundary. It is further submitted that in the Quarry, stone is being extracted only by doing short blasting & no deep hole blasting is performed in the Quarry.

F. In response to **Issue No. VI**, it is submitted that the Safety Zone is being maintained in both Quarries as specified in the modified mining plan issued vide Letter No. 2028 dated 21.06.2024 for which the EC was granted. Further, the same will be clearly ascertained by the concerned authorities upon submission of report from M/s TKS Consultancy which is an ORSAC empaneled agency.





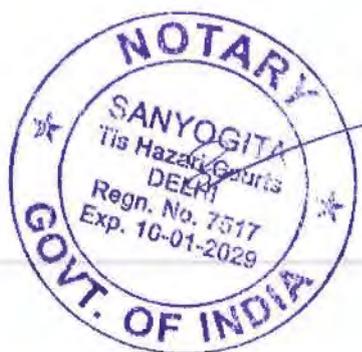
G. In response to **Issue No. VII**, it is submitted that the Permission was obtained for both 34(C) & 106(2b) from the competent authority of DGMS.

A copy of the Permissions is annexed herewith as **Annexure R/3**.

H. In response to **Issue No. VIII**, It is submitted that as per the mining plan, over 300 plants have been planted over the green belt.

9. That in view of the above statements, it is most humbly submitted that the averments made in the Original Application are sans merit and hence deserves to be dismissed, insofar as the present Respondent is concerned.

10. That, the statements made in the above Paragraphs are true to the best of my knowledge and belief, as per information derived from the records and the statements. I believe the information to be true as per available Official records.





11. This is for humble submission before the Hon'ble National Green Tribunal, Eastern Zone, Kolkata.

[Handwritten Signature]
DEPONENT

VERIFICATION

I, the above-named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.

Verified at Delhi on this day of July 9, 2025.

I identified the executant who has signed in my presence

[Handwritten Signature]
DEPONENT

ATTESTED
[Signature]
NOTARY PUBLIC DELHI

09 JUL 2025





सत्यमेव जयते



File No.:

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
ODISHA)



Dated 19/07/2024



To,

SHASHANK AGRAWAL
AGRAWAL INFRABUILD PRIVATE LIMITED
1 st Floor, V.R . Plaza, Link Road, Bilaspur (C.G) 495001, BILASPUR, CHHATTISGARH, 495001
agrawalinfrabuild@rediffmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/OR/MIN/456851/2023 dated 27/12/2023 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC23C0108OR5305917N
(ii) File No.	
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Bajabati BSQ-3
(ix) Location of Project (District, State)	JAJAPUR, ODISHA
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

3. In view of the particulars given in the Para-1 above, the project proposal interalia including Form-2 were submitted to the SEAC for an appraisal by the State Level Expert Appraisal Committee (SEAC) under the provision of EIA notification 2006 and its subsequent amendments thereto.

4. The above-mentioned proposal has been considered by SEAC in its meeting held on 03.08.2021. The minutes of the meeting and all the project documents are available on Parivesh portal which can be accessed from the Parivesh portal by scanning the QR Code above.

5. The details of the project along with the brief on the salient features of the project as submitted by the project proponent in Form- 2 and as presented before SEAC are annexed to this EC as **Annexure- 2**.

6. The proposal was placed in the SEAC meeting held on 03.08.2021, based on information submitted viz: Form-2, other

required documents & clarifications provided by the project proponent and after detailed deliberations in the matter the SEAC recommended the proposal for grant of EC under the provisions of EIA Notification 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.

7. The State Environment Impact Assessment Authority (SEIAA), Odisha has examined the proposal in its 170th meeting held on 03.07.2024 & 04.07.2024 in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEAC, hereby accords Environment Clearance for the instant proposal for extraction of stone from Bajabati BSQ-3(Cluster Sl. no. 3A) bearing khata no. 215, plot no. 823 (P), Kissam-Pathar Chattan over an area of 6.50 acres or 2.630 hectares of Village Bajabati under Dharmasala Tahasil of Jajpur District, Odisha to M/s. Shashank Agrawal, project proponent/lessee/successful bidder under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in **Annexure- 1**

Stipulations:

Sl.	Descriptions	Stipulation
(i)	Lease Area:	6.50 Acres or 2.630 Ha
(ii)	No Mining Zone:	7.5meter safety zone from all along the lease boundary.
(iii)	Maximum Depth of Mining:	Maximum 6.00 Mtr. from the ground level/surface level of this area as stipulated in rule 37(1)(a) of the OMMC Rule, 2016.
(iv)	Method of Mining	Semi-mechanized with drilling and blasting 1st year- 40030 cum/annum 2nd year-10060 cum/annum
(v)	Permitted Quantity:	3rd year-10019 cum/annum 4th year-10019 cum/annum 5th year-10019 cum/annum
(vi)	Validity Period of EC:	This EC is valid till validity of DSR or validity of lease period whichever is earlier.

8. The SEIAA, Odisha reserves the right to stipulate additional conditions, if found necessary.

9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.

11. Validity of EC is valid till validity of DSR or validity of lease period whichever is earlier from which the prior environmental clearance is granted by the regulatory authority.

12. General Instructions:

i) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.

ii) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

iii) The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.

iv) Action plan for implementing EMP and environmental conditions along with a responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in a separate account and not to be diverted for any other purpose. Six monthly progress of implementation of the action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

v) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

vi) The Regional Office of this MoEF&CC, SPCB and lease granting Authority shall monitor compliance of the stipulated

conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office and other authority by furnishing the requisite data/ information/monitoring reports.

vii) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

13.This issue with an approval of the Competent Authority.

Copy To

1. Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
4. Deputy D.G.Forest., Integrated Regional Office (IRO), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
6. Collector & DM, Jajpur, Sub-Collector, Jajpur, DFO, Cuttack, Tahasildar, Dharmasala /Mining Officer, Jajpur for Information and necessary action.
7. Guard file for record/Website/Parivesh Portal.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Environmental Conditions AND Safeguards Which Need To Be Complied With By The Concerned Tahasildar/mining Officer Before Executing Lease Agreement:

S. No	EC Conditions
1.1	Boundary Demarcation: - The boundary of the lease area shall be demarcated on ground at the project cost, by erecting 1.20 meter (4 feet approx.) high reinforced concrete pillars above ground, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates by any empanelled agency of ORSAC.
1.2	Digital Map: -A digital map (in KML format as well as PDF version) showing GPS coordinates of all boundary pillars duly countersigned by the Tahasildar/Mining officer shall be submitted to SEIAA, Odisha through email at seiaaodisha@gmail.com.
1.3	Intimation of EC: -The copies of the EC shall be sent to the Sarpanch (s) of the concerned Gram Panchayat (s), Urban Local Bodies and relevant other Offices of the Government with a request to display the same for 30 days from the date of receipt. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEF&CC Regional Office for compliance and record.
1.4	Tree Plantation: -Compensatory Tree Planting (CTP) shall be carried out with minimum @100 trees per Ha. of lease area as per the approved cost norm for plantations of the State Forest Department. The Project Proponent (lease holder) shall deposit Rs.1,50,000/- , with the respective

S. No	EC Conditions
	District Environment Society for raising 300 plants of native species within 2 years in a suitable location adjoining the quarry.
1.5	State EMF Fund: - An amount equal to five percent (5%) of the royalty payable shall be collected from the lessee by the Tahasildar/Mining Officer and deposited to the State Environment Management Fund, which will be utilized as per provisions of Rule 49(3) of the OMMC Rule, 2016 preferably, in and around the areas where mining activities are undertaken.
1.6	Condition by Collector: - Any other condition(s) the Collector & Chairman, District Environment Impact Assessment Authority (DEIAA), may impose in the interest of protection and safeguarding the local environment.
1.7	Compliance report for Transfer of EC: - Any transfer of EC to a PP/Lessee shall be considered by SEIAA, Odisha only after receipt of the full compliance report through Tahasildar/Mining Officer concerned of the above environmental conditions and safeguards.
1.8	Other conditions/NOC:- Consent / NoC shall be obtained from the concerned authority if village road is to be used for transportation. The said road shall also be maintained by the lessee.

2. Environmental Conditions And Safeguards Which Need To Be Complied On Field After The Lease Agreement

S. No	EC Conditions
2.1	In view of likely revision of DSR the mention of this deposit with final coordinates is to be ensured by the concerned lease granting Authority.
2.2	The boundary area of the deposit as per the revised /updated DSR to be defined by geo-coordinates based on DGPS survey superimposed on the cadastral map.
2.3	Mitigation measures for flying Rock for safety of human beings and animals during blasting to be ensured by the project proponent.
2.4	The project proponent needs to maintain periodic health check-up records of their employees and ensure use of face masks by workers in crushing and handling sections of the stone quarry for ensuring that working personnel are not affected by silicosis.
2.5	Construction of garland drains retaining walls and settling tanks should be ensured to prevent erosion during rainfall and to collect silt generated during the mining activity.
2.6	Haulage road shall be developed and maintained perennially and perpetually by the proponent in consultation with the concerned authority of the Govt.
2.7	Topsoil excavated during mining to be stacked separately in the ML area and to be used for plantation in and around the ML area.
2.8	The project proponent shall undertake re-grassing of the area or any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for fodder, flora, fauna etc. in compliance to the direction dated 8th January, 2020 of Hon'ble Supreme

S. No	EC Conditions
	Court in Writ Petition(s) Civil No. 114/2014, Common Cause Vs Union of India & Ors.
2.9	The project proponent shall take geo-coordinating photographs of the lease area before mining and also subsequent period of mining and submit to SEIAA, Odisha in six (06) months EC compliance.
2.10	Maximum permissible depth of mining: - Maximum depth of mining from the top surface/ground level of this area, at any point, up to which quarrying may be permitted shall be 6 meters as stipulated in rule 37(1) (a) of the OMMC Rule, 2016. Quarry excavation shall not proceed below a level on the hill slope, and shall not touch the base of the hill in any case. The exploitation of stone material from the hill shall be carried out in a systematic manner, spreading the quarrying activity to cover all the economic veins of minerals and proceeding uniformly to more and more depths from all sides simultaneously.
2.11	Maximum permissible quantity: Maximum yearly quantity of extraction from the quarry shall not exceed its annual limit as specified above under stipulation in Table 'A stipulations'-sl. A(v) and the total production shall be 80147 cum during the valid lease period of five (05) years as per the approved mining plan. Any flouting of this quantitative restriction shall make this EC liable to cancellation.
2.12	District Survey Report: In view of likely revision of DSR as per the Ministry guidelines, the mention of this deposit in DSR with final coordinates is to be ensured by Tahasildar/Mining Officer before expiry of the existing current DSR. The boundary area of the deposit as per the updated DSR defined by geo coordinates based on DGPS survey superimposed on the cadastral map. The Grant of EC for further period will be considered after submission of DSR approved by SEIAA as per the MoEF&CC, Govt. of India Notification S.O.3611(E) dated 25.07.2018, Sustainable sand mining guidelines-2016 and Enforcement & Monitoring Guideline for sand mining-2020 and also as per the Hon'ble Supreme Court order vide its order dated 10.11.2021 in Civil Appeal Nos. 3661-3662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others).
2.13	No change in the mining plan without prior approval of SEIAA: - Any change in the calendar plan, change in production quantity or method of mining shall not be made without prior approval of the SEIAA. Mining activity shall adhere to the working parameters of the approved mining plan prepared for this project. The detailed production of laterite stone from the lease area of each year shall be submitted in tabular form during submission of compliance report.
2.14	Environmental Management Plan: (i) EMP shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in a separate account and shall be spent according to the plan proposed in coordination with Tahasildar/Mining Officer. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCC along with the compliance report. The Tahasildar/Mining Officer shall ensure the compliance of this condition along with all lease holders of his jurisdiction.
2.15	The PP will implement the EMP with a budgetary allocation of Rs.6.08/- as recurring cost, and Rs.3.50/- Lakh as CER cost towards compliance of public hearing issues for the lease area as proposed during the valid lease period of 5 years. The detailed expenditure on EMP shall be submitted with six monthly compliance reports.
2.16	No Mining Zone: The lessee shall ensure that no quarrying or mining is carried out in the areas as specified below: -



EC Conditions

S. No	
	<p>a) 7.5-meter safety zone shall be kept from all sides of the lease boundary as per the approved mining plan.</p> <p>b) within 100m (minimum distance criteria when blasting is not involved) and within 200m (minimum distance criteria when blasting is involved) from residential/ public buildings, inhabited sites, protected monuments, Heritage sites, National/State Highway, District roads, public roads, Railway line/area, Ropeway or Ropeway trestle or station, Bridges, Dam, Reservoirs, river, Canals, lakes or Tanks, or any other locations etc.</p> <p>c) below ground water table under any circumstances. If ground water table occurs /intervenes within the permitted mining depth, then the quarrying shall be stopped immediately;</p> <p>d) in the vicinity of natural /manmade archeological sites;</p>
2.17	<p>Transport Safeguards:</p> <p>a) No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission.</p> <p>b) Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat/BDO after required strengthening such that the carrying capacity of the road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project.</p> <p>c) Project proponent shall ensure that the transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.</p> <p>d) Vehicles hired for transportation of minor minerals from the site should be in good condition and should have pollution check certificates and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. Speed of vehicle be regulated and in no case >30 Kms / hr be allowed.</p> <p>e) The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar/Mining Officer may collect an appropriate additional road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks.</p> <p>f) Water spraying should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater.</p>
2.18	<p>Other Environmental Conditions: -</p> <p>a) The lessee shall ensure safety of human life and livestock from accidents in case the village / any habitation is very near the mining lease area.</p> <p>b) Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purposes.</p> <p>c) Dumping of quarry material is in no case permissible on any forest land; and all dump yards shall be on duly permitted non forest land.</p> <p>d) Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans-boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by SPCB, Odisha.</p> <p>e) At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.</p> <p>f) Permanent barricading/barbed wire fencing of the mining lease area site shall be done after completion of mining activities to prevent any danger for stray animals and human habitations from accidents.</p> <p>g) The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and complete this work before abandonment of mine. Filling of the ditch by fly</p>



EC Conditions

S. No	EC Conditions
	ash is to be ensured by the lessee, as also fencing the area, guard wall for safety of cattle & traffic.
2.19	<p>Common Forum for EMP:- All the individual quarry lessee holders coming under the Tahasil may create a common forum in coordination with the Tahasildar/Mining Officer and contribute funds to it for grading, compaction and maintenance of haulage road, provision of water spray on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry, and provision of thick, multilayer and a continuous green belt around the lease area excluding the entry and exit gate for prevention of environmental pollution and noise during mining activity.</p>
2.20	<p>Reclamation & Restoration:-Pursuant to MoEF & CC, O.M No 22-34/2018-1A.IIIdated 16.01.2020 and in compliance to the directions dated 8th January 2020 of Hon'ble Supreme Court in W.P. (Civil) No.114/2014 in the matter of Common Cause vs Union of India, the mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The Project Proponent shall submit a detailed plan of action in this regard to Tahasildar/Mining Officer within six months, indicating definite timelines and physical outcomes for the reclamation & restoration of the mined-out area. The Tahasildar/ Mining Officer shall submit a compliance report to SEIAA, Odisha at the end of lease period.</p>
2.21	<p>Half-yearly Compliance Report: - It shall be mandatory for the project management to submit half yearly compliance reports on the status of implementation of the above stipulated environmental and upload the compliance report including results of monitored data, as applicable in the website of the Ministry for monitoring of EC Conditions, failing which EC is liable to be revoked.</p>
2.22	<p>Statutory compliance on Grant of CTE & CTO from SPCB:- Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board. The SPCB, Odisha shall ensure that there is no change in the extraction quantity as given in the EC stipulations in respect of year wise permitted quantity before giving 'consent to operate' to this project.</p>
2.23	<p>Concomitant Monitoring: - The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar/ Mining Officer, who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non- compliance and also ensure that the project proponent submits quarterly compliance reports.</p>
2.24	<p>Independent Monitoring: -The concerned Regional Office of the MoEF & CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.</p>
2.25	<p>Revocation of EC: -The SEIAA, Odisha may revoke or suspend the EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.</p>
2.26	<p>Change in Ownership of Lease: - This EC shall not be transferred without the permission of SEIAA, Odisha. The Tahasildar/ Mining Officer shall inform the SEIAA of any change in</p>



EC Conditions

S. No	EC Conditions
	ownership of the mining lease. No mining is allowed without transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.
2.27	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
2.28	This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court and Hon'ble NGT as may be applicable.
2.29	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

Additional EC Conditions

1. Maximum depth of mining 6.0 meter from the surface level and maximum quantity of extraction shall be limited to **40030 cum** in 1st year, **10060 cum** in 2nd year, **10019 cum** in 3rd year, **10019 cum** in 4th year and **10019 cum in 5th year**, total production in 5 years period- **80147 cum** from the date of issue of EC.
2. The PP has modified the approved mining plan by mentioning that a **200-meter safety zone** will be maintained from village road/village as per modified approved mining plan by letter no. 2028 dt.21.06.2024. The lease granting authority may ensure the stipulation that the PP shall demarcate the lease boundary keeping 200 meter safety zone along with precautionary measure safety of local villages and animals during blasting and there is chance of accident in the mining hole.
3. The EC is valid till validity of DSR or validity of lease period whichever is earlier.
4. The Grant of EC for further period will be considered after submission of approved DSR by SEIAA as per the MoEF&CC, Govt. of India Notification S.O. 3611(E) dated 25.07.2018, Sustainable sand mining guidelines-2016 and Enforcement & Monitoring Guideline for sand mining-2020 and also as per the Hon'ble Supreme Court order vide its order dated 10.11.2021 in Civil Appeal Nos. 3661-3662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others).
5. The Project Proponent (lease holder) shall deposit **Rs.2,00,000/-**, with the respective District Environment Society for raising **400 plants** (minimum @100 trees per Ha) of native species within 2 years in a suitable location adjoining the quarry.
6. The PP will implement the EMP with a budget allocation of **Rs.6.08/- as recurring cost**, and **Rs.3.50/- Lakh as CER cost towards compliance of public hearing issues**.



Annexure-2

1. Proposal in brief: The highlights of the proposal as ascertained from the application and as revealed from proceedings/discussion held during the meeting of SEAC/SEIAA, are given as under.

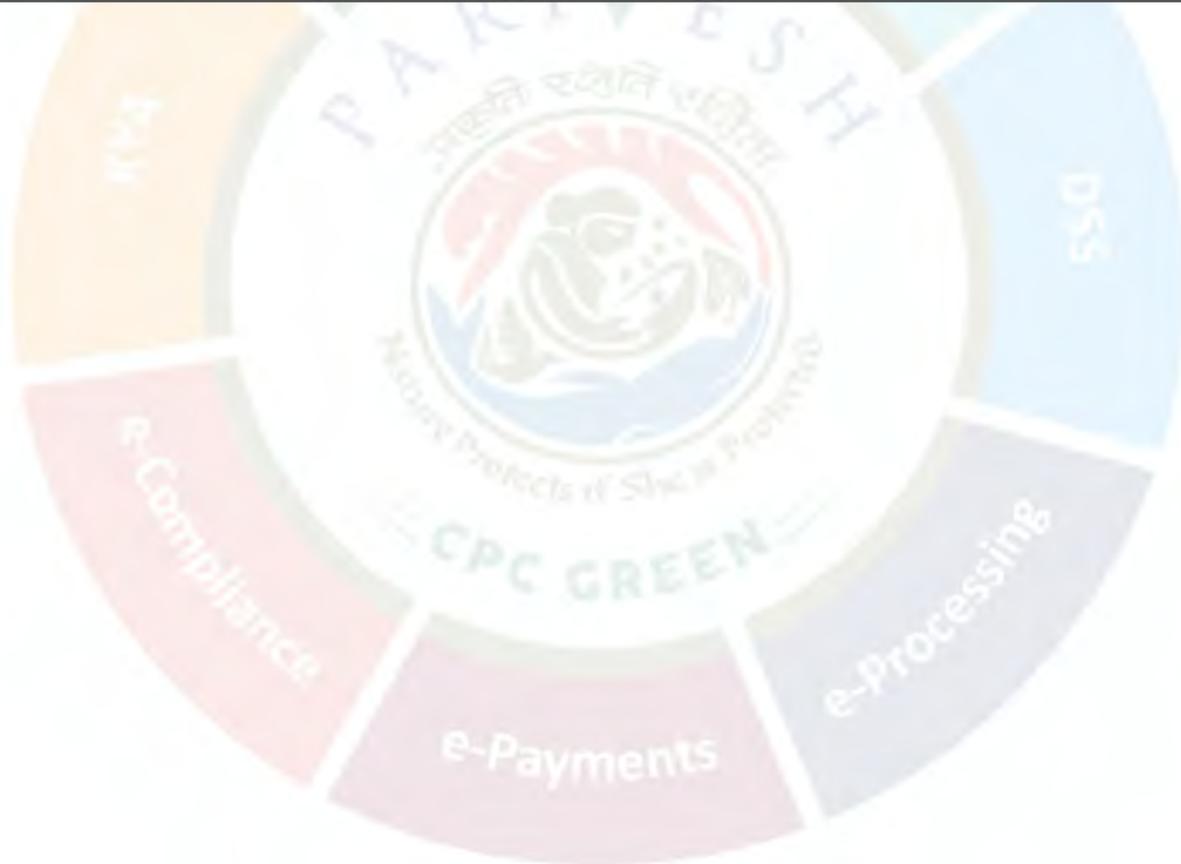
- i) This is a proposal for mining of stone from Bajabati BSQ-3(Cluster Sl no. 3A) bearing khata no. 215, plot no. 823 (P), Kissam-Pathar Chattan over an area of 6.50 acres or 2.630 hectares of Village Bajabati under Dharmasala Tahasil of Jajpur District.
- ii) The mining area is a part of Survey of India Toposheet No. F 45 U1 and is bounded between the Latitude - 20° 45' 50.300" N to 20° 45' 53.020" N and longitudes of 86° 6' 26.180" E to 86° 6' 37.390" E.
- iii) The mining lease is an identified sairat source in the DSR. The Bajabati BSQ-3 sairat source will be leased out under the OMMC Rules, 2016 by Mining Officer, Jajpur to the successful bidder (lessee) on the basis of public auction for a lease period of 5 years.
- iv) Documents submitted: -Form-1, DLC, PFR, checklist, Mining Plan and approval letter, DSR, Village sheet, Cluster certificate from Tahasildar, topo map etc.
- v) Whether submitted KML file of the lease area-Yes
- vi) Whether submitted scrutiny fee-Yes of Rs. 1000/- vide e Challan Reference Id no. 35D6234F2D dt. 25.12.2023.
- vii) Distance from nearest sanctuary/ESZ- Kapilash WLS-37.15 Km
- viii) Whether the lease area coming in DLC report-No as certified by Mining Officer, Jajpur vide letter no. 760 dt. 11.12.2023.
- ix) Whether the lease area reflecting in DSR-Yes
- x) Method of mining-semi-mechanized
- xi) Distance from nearest road bridge-4.84 km, village road -0.20 km, Railway line-0.51Km, village is located 150 meter.
- i) Whether it is part of cluster – Yes, there are 06 nos. of stone quarries coming under cluster and total lease area under cluster is 14.43 Ha (Cluster-3 Mine Constituted six nos. of quarries)) for which already cluster EIA & EMP approved by SEIAA vide letter no. 2331/SEIAA dt. 31.08.2021
- xii) Whether EC obtained earlier-No but quarry operated earlier as it reveals in KML file.
- xiii) Date of approval of Modified mining plan- the Deputy Director of Mines, Jajpur Circle, Jajpur vide letter no.2028 dt.21.06.2024.
- xiv) Production capacity per annum-40030 cum in 1st year, 10060 cum in 2nd year, 10019 cum in 3rd year, 10019 cum in 4th year and 10019 cum in 5th year, total production in 5 years period- 80147 cum, Geological reserve- 235030 cum and Mineable reserve- 80158 cum
- xv) Whether the DSR has been prepared as per the MoEF& CC, Govt. of India Notification S.O. 3611(E) dated 25.07.2018, Sustainable sand mining guidelines-2016 and Enforcement & Monitoring Guideline for sand mining-2020- No
- xvi) The EMP budget provision of Rs. 6.08 Lakh/annum (Recurring Cost)
- xvii) Any deficiencies/omission have been noticed in the above documents- Village is located 150 meter and quarry operated earlier. KML file is not as per SOP.

2. Whether SEAC recommended the proposal – Already SEAC approved the EIA&EMP report with



a view that the SEIAA may consider the individual EC application without referring SEAC.

3. The proposal was placed in 158th SEIAA, Odisha meeting held on 01.03.2024 & 02.03.2024 and the Authority observed that nearest village is located 150 meters away from the proposed quarry and the mining plan prepared and approved for drilling and blasting in this case. After detailed deliberation in the matter, the Authority decided that the PP is required to revised the proposal in terms of CPCB guideline no. CPCB/IPC-II/NGT-OA 304 of 2019/2020 Dt. 12.05.2020 (when blasting is not involved, the minimum distance will be 100m and when blasting is involved from location of Residential/Public buildings, inhabited sites, Protected monuments, Heritage sites, National/State Highway, District roads, Public roads, Railway line/area, Ropeway or Ropeway trestle or station, Bridge, Dams, Reservoirs, River, Canal, Lakes or Tanks or any other locations to be considered by States.) regarding blasting criteria for permitting stone quarry where blasting is involved.
4. Now, the PP has modified the approved mining plan with mentioned that 200-meter safety zone will be maintained as per modified approved mining plan by letter no. 2028 dt.21.06.2024.





सत्यमेव जयते

~~10~~
File No.:

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority (SEIAA),
ODISHA)



Dated 19/07/2024



To,

SHASHANK AGRAWAL
AGRAWAL INFRABUILD PRIVATE LIMITED
1 st Floor, V.R . Plaza, Link Road, Bilaspur (C.G) 495001, BILASPUR, CHHATTISGARH, 495001
agrawalinfrabuild@rediffmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/OR/MIN/457066/2023 dated 29/12/2023 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC23C0108OR5252203N
(ii) File No.	
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	BAJABATI BSQ-5 (CLUSTER SL NO.3A)
(ix) Location of Project (District, State)	JAJAPUR, ODISHA
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

3. In view of the particulars given in the Para-1 above, the project proposal interalia including Form-2 were submitted to the SEAC for an appraisal by the State Level Expert Appraisal Committee (SEAC) under the provision of EIA notification 2006 and its subsequent amendments thereto.

4. The above-mentioned proposal has been considered by SEAC in its meeting held on 03.08.2021. The minutes of the meeting and all the project documents are available on Parivesh portal which can be accessed from the Parivesh portal by scanning the QR Code above.

5. The details of the project along with the brief on the salient features of the project as submitted by the project proponent in Form- 2 and as presented before SEAC are annexed to this EC as **Annexure- 2**.

6. The proposal was placed in the SEAC meeting held on 03.08.2021, based on information submitted viz: Form-2, other

required documents & clarifications provided by the project proponent and after detailed deliberations in the matter the SEAC recommended the proposal for grant of EC under the provisions of EIA Notification 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.

7. The State Environment Impact Assessment Authority (SEIAA), Odisha has examined the proposal in its 170th meeting held on 03.07.2024 & 04.07.2024 in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEAC, hereby accords Environment Clearance for the instant proposal for extraction of stone from Bajabati Black Stone quarry No-05 (Cluster Serial No-3A), (Khata No-215, Plot No-823(p)) over an area of 9.00 acres or 3.642 hectares in village Bajabati under Dharماسala Tahasil of Jajpur District, Odisha to M/s. Shashank Agrawal, project proponent/lessee/successful bidder under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in **Annexure- 1**

Stipulations:

Sl.	Descriptions	Stipulation
(i)	Lease Area:	9.00 Acres or 3.642 Ha
(ii)	No Mining Zone:	7.5meter safety zone from all along the lease boundary.
(iii)	Maximum Depth of Mining:	Maximum 6.00 Mtr. from the ground level/surface level of this area as stipulated in rule 37(1)(a) of the OMMC Rule, 2016.
(iv)	Method of Mining	Semi-mechanized with blasting 1st year- 50013 cum/annum 2nd year-50040 cum/annum
(v)	Permitted Quantity:	3rd year-21870 cum/annum 4th year-23544 cum/annum 5th year-6566 cum/annum
(vi)	Validity Period of EC:	This EC is valid till validity of DSR or validity of lease period whichever is earlier.

8. The SEIAA, Odisha reserves the right to stipulate additional conditions, if found necessary.

9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.

11. Validity of EC is valid till validity of DSR or validity of lease period whichever is earlier from which the prior environmental clearance is granted by the regulatory authority.

12. General Instructions:

i) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.

ii) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

iii) The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.

iv) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

v) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

vi) The Regional Office of this MoEF&CC, SPCB and lease granting Authority shall monitor compliance of the stipulated

conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office and other authority by furnishing the requisite data/ information/monitoring reports.

vii) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

13.This issue with an approval of the Competent Authority.

Copy To

1. Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
4. Deputy D.G.Forest., Integrated Regional Office (IRO), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
6. Collector & DM, Jajpur, Sub-Collector, Jajpur, DFO, Cuttack, Tahasildar, Dharmasala /Mining Officer, Jajpur for Information and necessary action.
7. Guard file for record/Website/Parivesh Portal.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Environmental Conditions And Safeguards Which Need To Be Complied With By The Concerned Tahasildar/mining Officer Before Executing Lease Agreement:

S. No	EC Conditions
1.1	Boundary Demarcation: - The boundary of the lease area shall be demarcated on ground at the project cost, by erecting 1.20 meter (4 feet approx.) high reinforced concrete pillars above ground, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates by any empanelled agency of ORSAC.
1.2	Digital Map: -A digital map (in KML format as well as PDF version) showing GPS coordinates of all boundary pillars duly countersigned by the Tahasildar/Mining officer shall be submitted to SEIAA, Odisha through email at seiaaodisha@gmail.com.
1.3	Intimation of EC: -The copies of the EC shall be sent to the Sarpanch (s) of the concerned Gram Panchayat (s), Urban Local Bodies and relevant other Offices of the Government with a request to display the same for 30 days from the date of receipt. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEF&CC Regional Office for compliance and record.
1.4	Tree Plantation: -Compensatory Tree Planting (CTP) shall be carried out with minimum @100 trees per Ha. of lease area as per the approved cost norm for plantations of the State Forest Department. The Project Proponent (lease holder) shall deposit Rs.2,00,000/- , with the respective District Environment Society for raising 400 plants of native species within 2 years in a suitable



EC Conditions

S. No	EC Conditions
	location adjoining the quarry.
1.5	State EMF Fund: - An amount equal to five percent (5%) of the royalty payable shall be collected from the lessee by the Tahasildar/Mining Officer and deposited to the State Environment Management Fund, which will be utilized as per provisions of Rule 49(3) of the OMMC Rule, 2016 preferably, in and around the areas where mining activities are undertaken.
1.6	Condition by Collector: - Any other condition(s) the Collector & Chairman, District Environment Impact Assessment Authority (DEIAA), may impose in the interest of protection and safeguarding the local environment.
1.7	Compliance report for Transfer of EC: - Any transfer of EC to a PP/Lessee shall be considered by SEIAA, Odisha only after receipt of the full compliance report through Tahasildar/Mining Officer concerned of the above environmental conditions and safeguards.
1.8	Other conditions/NOC:- Consent / NoC shall be obtained from the concerned authority if village road is to be used for transportation. The said road shall also be maintained by the lessee.

2. Environmental Conditions And Safeguards Which Need To Be Complied On Field After The Lease Agreement:

S. No	EC Conditions
2.1	In view of likely revision of DSR the mention of this deposit with final coordinates is to be ensured by the concerned lease granting Authority.
2.2	The boundary area of the deposit as per the revised /updated DSR to be defined by geo-coordinates based on DGPS survey superimposed on the cadastral map.
2.3	Mitigation measures for flying Rock for safety of human beings and animals during blasting to be ensured by the project proponent.
2.4	The project proponent needs to maintain periodic health check-up records of their employees and ensure use of face masks by workers in crushing and handling sections of the stone quarry for ensuring that working personnel are not affected by silicosis.
2.5	Construction of garland drains retaining walls and settling tanks should be ensured to prevent erosion during rainfall and to collect silt generated during the mining activity.
2.6	Haulage road shall be developed and maintained perennially and perpetually by the proponent in consultation with the concerned authority of the Govt.
2.7	Topsoil excavated during mining to be stacked separately in the ML area and to be used for plantation in and around the ML area.
2.8	The project proponent shall undertake re-grassing of the area or any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for fodder, flora, fauna etc. in compliance to the direction dated 8th January, 2020 of Hon'ble Supreme Court in Writ Petition(s) Civil No. 114/2014, Common Cause Vs Union of India & Ors. after ceasing mining operation that is at the time of mine closure.



EC Conditions

S. No	EC Conditions
2.9	The project proponent shall take geo-coordinating photographs of the lease area before mining and also subsequent period of mining and submit to SEIAA, Odisha in six (06) months EC compliance.
2.10	Maximum permissible depth of mining: - Maximum depth of mining from the top surface/ground level of this area, at any point, up to which quarrying may be permitted shall be 6 meters as stipulated in rule 37(1) (a) of the OMMC Rule, 2016. Quarry excavation shall not proceed below a level on the hill slope, and shall not touch the base of the hill in any case. The exploitation of stone material from the hill shall be carried out in a systematic manner, spreading the quarrying activity to cover all the economic veins of minerals and proceeding uniformly to more and more depths from all sides simultaneously.
2.11	Maximum permissible quantity: Maximum yearly quantity of extraction from the quarry shall not exceed its annual limit as specified above under stipulation in Table 'A stipulations'-sl. A(v) and the total production shall be 152033 cum during the valid lease period of five (05) years as per the approved mining plan. Any flouting of this quantitative restriction shall make this EC liable to cancellation.
2.12	District Survey Report: In view of likely revision of DSR as per the Ministry guidelines, the mention of this deposit in DSR with final coordinates is to be ensured by Tahasildar/Mining Officer before expiry of the existing current DSR. The boundary area of the deposit as per the updated DSR defined by geo coordinates based on DGPS survey superimposed on the cadastral map. The Grant of EC for further period will be considered after submission of DSR approved by SEIAA as per the MoEF&CC, Govt. of India Notification S.O.3611(E) dated 25.07.2018, Sustainable sand mining guidelines-2016 and Enforcement & Monitoring Guideline for sand mining-2020 and also as per the Hon'ble Supreme Court order vide its order dated 10.11.2021 in Civil Appeal Nos. 3661-3662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others).
2.13	No change in the mining plan without prior approval of SEIAA: - Any change in the calendar plan, change in production quantity or method of mining shall not be made without prior approval of the SEIAA. Mining activity shall adhere to the working parameters of the approved mining plan prepared for this project. The detailed production of laterite stone from the lease area of each year shall be submitted in tabular form during submission of compliance report.
2.14	Environmental Management Plan: (i) EMP shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in a separate account and shall be spent according to the plan proposed in coordination with Tahasildar/Mining Officer. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report. The Tahasildar/Mining Officer shall ensure the compliance of this condition along with all lease holders of his jurisdiction.
2.15	The PP will implement the EMP with a budgetary allocation of Rs.6.08/- as recurring cost, and Rs.3.50/- Lakh as CER cost towards compliance of public hearing issues for the lease area as proposed during the valid lease period of 5 years. The detailed expenditure on EMP shall be submitted with six monthly compliance reports.
2.16	No Mining Zone: The lessee shall ensure that no quarrying or mining is carried out in the areas as specified below: - a)7.5-meter safety zone shall be kept from all sides of the lease boundary as per the approved mining plan. b)within 100m (minimum distance criteria when blasting is not involved) and within 200m



EC Conditions

S. No	EC Conditions
	<p>(minimum distance criteria when blasting is involved) from residential/ public buildings, inhabited sites, protected monuments, Heritage sites, National/State Highway, District roads, public roads, Railway line/area, Ropeway or Ropeway trestle or station, Bridges, Dam, Reservoirs, river, Canals, lakes or Tanks, or any other locations etc.</p> <p>c) below ground water table under any circumstances. If ground water table occurs /intervenes within the permitted mining depth, then the quarrying shall be stopped immediately;</p> <p>d) in the vicinity of natural /manmade archeological sites;</p>
2.17	<p>Transport Safeguards:</p> <p>a) No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission.</p> <p>b) Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat/BDO after required strengthening such that the carrying capacity of the road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project.</p> <p>c) Project proponents shall ensure that the transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.</p> <p>d) Vehicles hired for transportation of minor minerals from the site should be in good condition and should have pollution check certificates and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. Speed of vehicle be regulated and in no case >30 Kms / hr be allowed.</p> <p>e) The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar/Mining Officer may collect an appropriate additional road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks.</p> <p>f) Water spraying should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater.</p>
2.18	<p>Other Environmental Conditions: -</p> <p>a) The lessee shall ensure safety of human life and livestock from accidents in case the village / any habitation is very near the mining lease area.</p> <p>b) Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purposes.</p> <p>c) Dumping of quarry material is in no case permissible on any forest land; and all dump yards shall be on duly permitted non forest land.</p> <p>d) Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans-boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by SPCB, Odisha.</p> <p>e) At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.</p> <p>f) Permanent barricading/barbed wire fencing of the mining lease area site shall be done after completion of mining activities to prevent any danger for stray animals and human habitations from accidents.</p> <p>g) The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and complete this work before abandonment of mine. Filling of the ditch by fly ash is to be ensured by the lessee, as also fencing the area, guard wall for safety of cattle & traffic.</p>
2.19	<p>Common Forum for EMP:- All the individual quarry lessee holders coming under the Tahasil may</p>



EC Conditions

S. No	
	<p>create a common forum in coordination with the Tahasildar/Mining Officer and contribute funds to it for grading, compaction and maintenance of haulage road, provision of water spray on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry, and provision of thick, multilayer and a continuous green belt around the lease area excluding the entry and exit gate for prevention of environmental pollution and noise during mining activity.</p>
2.20	<p>Reclamation & Restoration:-Pursuant to MoEF & CC, O.M No 22-34/2018-1A.IIIdated 16.01.2020 and in compliance to the directions dated 8th January 2020 of Hon'ble Supreme Court in W.P. (Civil) No.114/2014 in the matter of Common Cause vs Union of India, the mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The Project Proponent shall submit a detailed plan of action in this regard to Tahasildar/Mining Officer within six months, indicating definite timelines and physical outcomes for the reclamation & restoration of the mined-out area. The Tahasildar/ Mining Officer shall submit a compliance report to SEIAA, Odisha at the end of lease period.</p>
2.21	<p>Half-yearly Compliance Report: - It shall be mandatory for the project management to submit half yearly compliance reports on the status of implementation of the above stipulated environmental and upload the compliance report including results of monitored data, as applicable in the website of the Ministry for monitoring of EC Conditions, failing which EC is liable to be revoked.</p>
2.22	<p>Statutory compliance on Grant of CTE & CTO from SPCB:- Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board. The SPCB, Odisha shall ensure that there is no change in the extraction quantity as given in the EC stipulations in respect of year wise permitted quantity before giving 'consent to operate' to this project.</p>
2.23	<p>Concomitant Monitoring: - The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar/ Mining Officer, who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non- compliance and also ensure that the project proponent submits quarterly compliance reports.</p>
2.24	<p>Independent Monitoring: -The concerned Regional Office of the MoEF & CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.</p>
2.25	<p>Revocation of EC: -The SEIAA, Odisha may revoke or suspend the EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.</p>
2.26	<p>Change in Ownership of Lease: - This EC shall not be transferred without the permission of SEIAA, Odisha. The Tahasildar/ Mining Officer shall inform the SEIAA of any change in ownership of the mining lease. No mining is allowed without transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.</p>



S. No	EC Conditions
2.27	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
2.28	This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court and Hon'ble NGT as may be applicable.
2.29	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

Additional EC Conditions

- Maximum depth of mining 6.0 meters from the surface level and maximum quantity of extraction shall be limited to 50013 cum in 1st year, 50040 cum in 2nd year, 21870 cum in 3rd year, 23544 cum in 4th year and 6566 cum in 5th year from the date of issue of EC
- The PP has modified the approved mining plan by mentioning that a **200-meter safety zone will be maintained** from village road/village as per modified approved mining plan by letter no. 2025 dt.21.06.2024. The lease granting authority may ensure the stipulation that the PP shall demarcate the lease boundary keeping 200 meter safety zone along with precautionary measure safety of local villages and animals during blasting and there is chance of accident in the mining hole.
- The EC is valid till validity of DSR or validity of lease period whichever is earlier.
- The Grant of EC for further period will be considered after submission of approved DSR by SEIAA as per the MoEF&CC, Govt. of India Notification S.O. 3611(E) dated 25.07.2018, Sustainable sand mining guidelines-2016 and Enforcement & Monitoring Guideline for sand mining-2020 and also as per the Hon'ble Supreme Court order vide its order dated 10.11.2021 in Civil Appeal Nos. 3661-3662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others).
- The Project Proponent (lease holder) shall deposit **Rs.2,00,000/-**, with the respective District Environment Society for raising **400 plants** (minimum @100 trees per Ha) of native species within 2 years in a suitable location adjoining the quarry.
- The PP will implement the EMP with a budget allocation of **Rs.6.08/- as recurring cost**, and **Rs.3.50/- Lakh as CER cost towards compliance of public hearing issues**.

**Annexure-2**

1. **Proposal in brief:** The highlights of the proposal as ascertained from the application and as revealed from proceedings/discussion held during the meeting of SEAC/SEIAA, are given as under.
- i) This is a proposal for mining of stone from Bajabati Black Stone quarry No-05 (Cluster Serial No-3A), (Khata No-215, Plot No-823 (p)) over an area of 9.00 acres or 3.642 hectares in village Bajabati under Dharmasala Tahasil of Jajpur District, Odisha.
 - ii) The mining area is a part of Survey of India Toposheet No. F 45 U1 and is bounded between the Latitude - 20° 45' 46.740" N to 20° 45' 52.990" N and longitudes of 86° 6' 25.030" E to 86° 6' 35.160" E bearing khata no. 215, plot no. 823(P), Kissam-Pathar Chattan
 - iii) The mining lease is an identified sairat source in the DSR. The Bajabati Black Stone quarry No-05 sairat source will be leased out under the OMMC Rules, 2016 by Mining Officer, Jajpur to the successful bidder (lessee) on the basis of public auction for a lease period of 5 years.
 - iv) Documents submitted: -Form-1, DLC, PFR, checklist, Mining Plan and approval letter, DSR, Village sheet, Cluster certificate from Tahasildar, topo map etc.
 - v) Whether submitted KML file of the lease area-Yes
 - vi) Whether submitted scrutiny fee-Yes of Rs. 1000/- vide e Challan Reference Id no. 37EE5CA4E9 dt. 22.02.2024
 - vii) Distance from nearest sanctuary/ESZ- Kapilash WLS-37.15 Km
 - viii) Whether the lease area coming in DLC report-No as certified by Mining Officer, Jajpur vide letter no. 762 dt. 11.12.2023.
 - ix) Whether the lease area reflecting in DSR-Yes
 - x) Method of mining-semi-mechanized
 - xi) Distance from nearest road bridge-4.84 km, village road -0.20 km, Railway line-0.51Km, village is located 150 meter.
 - xii) Whether it is part of cluster –Yes, there are 06 nos. of stone quarries coming under cluster and total lease area under cluster is 14.43 Ha (Cluster-3 Mine Constituted six nos. of quarries)) for which already cluster EIA & EMP approved by SEIAA vide letter no. 2331/SEIAA dt. 31.08.2021
 - xiii) Whether EC obtained earlier-No but quarry operated earlier as it reveals in KML file.
 - xiv) Date of approval of Modified mining plan- the Deputy Director of Mines, Jajpur Circle, Jajpur vide vide letter no. 2025 dt. 21.06.2024.
 - xv) Production capacity per annum-50008 cum/annum (max.), total production in 5 years period- 91584 cum, Geological reserve- 127825 cum and Mineable reserve- 31950 cum
 - xvi) Whether the DSR has been prepared as per the MoEF& CC, Govt. of India Notification S.O. 3611(E) dated 25.07.2018, Sustainable sand mining guidelines-2016 and Enforcement & Monitoring Guideline for sand mining-2020- No
 - xvii) The EMP budget provision of Rs. 6.08 Lakh/annum (Recurring Cost)
 - xviii) Any deficiencies/omission have been noticed in the above documents- **Village is located 150 meter and quarry operated earlier. KML file is nor as per SOP.**
2. Whether SEAC recommended the proposal – Already SEAC approved the EIA&EMP report with a view that the SEIAA may consider the individual EC application without referring SEAC.



3. The proposal was placed in 158th SEIAA, Odisha meeting held on 01.03.2024 & 02.03.2024 and the Authority observed that nearest village is located 150 meters away from the proposed quarry and the mining plan prepared and approved for drilling and blasting in this case. After detailed deliberation in the matter, the Authority decided that the PP is required to revised the proposal in terms of CPCB guideline no. CPCB/IPC-II/NGT-OA 304 of 2019/2020 Dt. 12.05.2020 (when blasting is not involved, the minimum distance will be 100m and when blasting in involved from location of Residential/Public buildings, inhabited sites, Protected monuments, Heritage sites, National/State Highway, District roads, Public roads, Railway line/area, Ropeway or Ropeway trestle or station, Bridge, Dams, Reservoirs, River, Canal, Lakes or Tanks or any other locations to be considered by States.) regarding blasting criteria for permitting stone quarry where blasting is involved.
4. Now, the PP has modified the approved mining plan with mentioned that 200-meter safety zone will be maintained as per modified approved mining plan by letter no. 2025 dt. 21.06.2024



Your (~~20~~ **Half Yearly Compliance Report**) has been **Submitted** with following details

Proposal No	SIA/OR/MIN/456851/2023
Compliance ID	126171656
Compliance Number(For Tracking)	EC/M/COMPLIANCE/126171656/2025
Reporting Year	2025
Reporting Period	01 Jun(01 Oct - 31 Mar)
Submission Date	03-05-2025
RO/SRO Name	Shri Senthil Kumar Sampath
RO/SRO Email	agmu156@ifs.nic.in
State	ODISHA
RO/SRO Office Address	Integrated Regional Offices, Bhubaneswar

Note:- SMS and E-Mail has been sent to Shri Senthil Kumar Sampath, ODISHA with Notification to Project Proponent.

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Half Yearly Compliance Report

2025

01 Jun(01 Oct - 31 Mar)

Acknowledgement

Proposal Name	Bajabati BSQ-3, Jajpur, Odisha		
Name of Entity / Corporate Office	M/s Agrawal Infrabuild Pvt Ltd		
Village(s)	N/A		
District	JAJAPUR		
Proposal No.	SIA/OR/MIN/456851/2023	Category	Non-Coal Mining
Plot / Survey / Khasra No.	N/A	Sub-District	N/A
State	ODISHA	Entity's PAN	*****6636C
MoEF File No.	SIA/OR/MIN/456851/2023	Entity name as per PAN	AGRAWAL INFRABUILD PRIVATE LIMITED

Compliance Reporting Details

Reporting Year 2025
Remarks (if any)
Reporting Period 01 Jun(01 Oct - 31 Mar)

Details of Production and Project Area

Name of Entity / Corporate Office M/s Agrawal Infrabuild Pvt Ltd

	Project Area as per EC Granted	Actual Project Area in Possession
Private	00	0
Revenue Land	6.50	5
Forest	0	0
Others	0	0
Total	6.5	5

Production Capacity

Sr. no	Product Name	units	Valid Upto	Capacity	Production last year	Capacity as per CTO
1	Boulder	Others:Cum	31/03/2026	40030	12837	40030

Conditions

Specific Conditions

Sr.No.	Condition Type	Condition Details
1	AIR QUALITY	1.1 Boundary Demarcation: - The boundary of the lease area shall

MONITORING AND PRESERVATION

be demarcated on ground at the project cost, by erecting 1.20 meter (4 feet approx.) high reinforced concrete pillars above ground, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates by any empaneled agency of ORSAC. Compliance: Complied The boundary of the lease area has been properly demarcated. Photographs of the boundary pillars are attached as Annexure-1. 1.2 Digital Map: -A digital map (in KML format as well as PDF version) showing GPS coordinates of all boundary pillars duly countersigned by the Tahasildar/Mining officer shall be submitted to SEIAA, Odisha through email at Seia Odisha(at)gmail.com. Compliance: Complied A digital map showing the GPS coordinates of all boundary pillars has been prepared in both KML and PDF formats. 1.3 Intimation of EC: -The copies of the EC shall be sent to the Sarpanch (s) of the concerned Gram Panchayat (s), Urban Local Bodies and relevant other Offices of the Government with a request to display the same for 30 days from the date of receipt. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in the vernacular language of the concerned area. The advertisement shall be done Within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEF and CC Regional Office for compliance and record. Compliance: Complied The Environmental Clearance (EC) letter was disseminated to the concerned authorities as per the stipulated guidelines. Copies were sent to the Sarpanch(es) of the respective Gram Panchayats, relevant Urban Local Bodies, and Government offices with a request to display the EC for a minimum of 30 days. 1.4 Tree Plantation: - Compensatory Tree Planting (CTP) shall be carried out with minimum at 100 trees per Ha. of lease area as per the approved cost norm for plantations of the State Forest Department. The Project Proponent (lease holder) shall deposit Rs.1,50,000/-, with the respective District Environment Society for raising 300 plants of native species within 2 years in a suitable location adjoining the quarry. Compliance: Complied However, as per SEIAA Minutes of the Meeting Held on 30th November, 2024 to review the levying of Tree Plantation Cost on the Project Proponents applying to SEIAA for Environment Clearance the said condition is not applicable. 1.5 State EMF Fund: - An amount equal to five percent (5 percent) of the royalty payable shall be collected from the lessee by the Tahasildar/Mining Officer and deposited to the State Environment Management Fund, which will be utilized as per provisions of Rule 49(3) of the OMMC Rule, 2016 preferably, in and around the areas where mining activities are undertaken. Compliance: Complied The said amount has been deposited in the State Environment Management Fund. 1.6 Condition by Collector: - Any other condition(s) the Collector and Chairman, District Environment Impact Assessment Authority (DEIAA), may impose in the interest of protection and safeguarding the local environment. Compliance: Agreed to Comply We will agree with any other additional conditions given by condition(s) the Collector and Chairman, District Environment Impact Assessment Authority (DEIAA) 1.7 Compliance report for Transfer of EC: - Any transfer of EC to a PP/Lessee shall be considered by SEIAA, Odisha only after receipt of the full compliance report through Tahasildar/Mining Officer concerned of the above environmental conditions and safeguards. Compliance: Agreed to Comply There has been no proposal for transfer of Environmental Clearance during the reporting period. This condition is currently Not Applicable. 1.8 Other conditions/NOC: Consent /



NoC shall be obtained from the concerned authority if village road is to be used for transportation. The said road shall also be maintained by the lessee. Compliance: Agreed to Comply We will obtain the required NoC from the concerned Authority if required.

PPs Submission: Complied
Complied

Date:
03/05/2025

Visit Remarks

Last Site Visit Report Date:

N/A

Additional Remarks:

Note: This acknowledgement is as per the details submitted by project proponent. In no way is this document to be considered as conclusion on any action on the compliance of the project. This is strictly for the project proponent's reference purpose.

Your (**Half Yearly Compliance Report**) ~~has~~ been **Submitted** with following details

Proposal No	SIA/OR/MIN/457066/2023
Compliance ID	126165395
Compliance Number(For Tracking)	EC/M/COMPLIANCE/126165395/2025
Reporting Year	2025
Reporting Period	01 Jun(01 Oct - 31 Mar)
Submission Date	03-05-2025
RO/SRO Name	Shri Senthil Kumar Sampath
RO/SRO Email	agmu156@ifs.nic.in
State	ODISHA
RO/SRO Office Address	Integrated Regional Offices, Bhubaneswar

Note:- SMS and E-Mail has been sent to Shri Senthil Kumar Sampath, ODISHA with Notification to Project Proponent.

Half Yearly Compliance Report

2025

01 Jun(01 Oct - 31 Mar)

Acknowledgement

Proposal Name		Bajabati BSQ-5, Jajpur, Odisha	
Name of Entity / Corporate Office		M/s Agrawal Infrabuild Pvt Ltd	
Village(s)		BAJABATI	
District		JAJAPUR	
Proposal No.	SIA/OR/MIN/457066/2023	Category	Non-Coal Mining
Plot / Survey / Khasra No.	823(P)	Sub-District	Dharmasala
State	ODISHA	Entity's PAN	*****6636C
MoEF File No.	EC23C0108OR5252203N	Entity name as per PAN	AGRAWAL INFRABUILD PRIVATE LIMITED

Compliance Reporting Details

Reporting Year 2025

Remarks (if any)

Reporting Period 01 Jun(01 Oct - 31 Mar)

Details of Production and Project Area

Name of Entity / Corporate Office M/s Agrawal Infrabuild Pvt Ltd

	Project Area as per EC Granted	Actual Project Area in Possession
Private	0	0
Revenue Land	9.0	8.0
Forest	0	0
Others	0	0
Total	9	8

Production Capacity

Sr. no	Product Name	units	Valid Upto	Capacity	Production last year	Capacity as per CTO
1	Bloulders	Others:Cubic Meter per year	31/03/2026	50013	12350	50008

Conditions

General Conditions



Sr.No.	Condition Type	Condition Details
1	AIR QUALITY MONITORING AND PRESERVATION	<p>S. No EC Conditions 2.1 In view of likely revision of DSR the mention of this deposit with final coordinates is to be ensured by the concerned lease granting Authority. 2.2 The boundary area of the deposit as per the revised /updated DSR to be defined by geo-coordinates based on DGPS survey superimposed on the cadastral map. 2.3 Mitigation measures for flying Rock for safety of human beings and animals during blasting to be ensured by the project proponent. 2.4 The project proponent needs to maintain periodic health check-up records of their employees and ensure use of face masks by workers in crushing and handling sections of the stone quarry for ensuring that working personnel are not affected by silicosis. 2.5 Construction of garland drains retaining walls and settling tanks should be ensured to prevent erosion during rainfall and to collect silt generated during the mining activity. 2.6 Haulage road shall be developed and maintained perennially and perpetually by the proponent in consultation with the concerned authority of the Govt. 2.7 Topsoil excavated during mining to be stacked separately in the ML area and to be used for plantation in and around the ML area. 2.8 The project proponent shall undertake re-grassing of the area or any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for fodder flora fauna etc. in compliance to the direction dated 8th January 2020 of Honble Supreme Court in Writ Petition(s) Civil No. 114/2014 Common Cause Vs Union of India and Ors. 2.9 The project proponent shall take geo-coordinating photographs of the lease area before mining and also subsequent period of mining and submit to SEIAA Odisha in six (06) months EC compliance. 2.10 Maximum permissible depth of mining - Maximum depth of mining from the top surface/ground level of this area at any point up to which quarrying may be permitted shall be 6 meters as stipulated in rule 37(1) (a) of the OMMC Rule 2016. Quarry excavation shall not proceed below a level on the hill slope and shall not touch the base of the hill in any case. The exploitation of stone material from the hill shall be carried out in a systematic manner spreading the quarrying activity to cover all the economic veins of minerals and proceeding uniformly to more and more depths from all sides simultaneously. 2.11 Maximum permissible quantity Maximum yearly quantity of extraction from the quarry shall not exceed its annual limit as specified above under stipulation in Table A stipulations-sl. A(v) and the total production shall be 152033 cum during the valid lease period of five (05) years as per the approved mining plan. Any flouting of this quantitative restriction shall make this EC liable to cancellation. 2.12 District Survey Report In view of likely revision of DSR as per the Ministry guidelines the mention of this deposit in DSR with final coordinates is to be ensured by Tahasildar/Mining Officer before expiry of the existing current DSR. The boundary area of the deposit as per the updated DSR defined by geo coordinates based on DGPS survey superimposed on the cadastral map. The Grant of EC for further period will be considered after submission of DSR approved by SEIAA as per the MoEFandCC Govt. of India Notification S.O.3611(E) dated 25.07.2018 Sustainable sand mining guidelines-2016 and Enforcement and Monitoring Guideline for sand mining-2020 and also as per the Honble Supreme Court order vide its order dated 10.11.2021 in Civil Appeal Nos. 3661-3662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others). 2.13 No change in the mining plan without prior approval of SEIAA - Any change in the calendar plan change in production quantity or method of mining shall not be made without prior approval of the SEIAA. Mining activity shall adhere to the working parameters of the approved mining plan prepared for this project. The detailed production of laterite stone from the lease area of each year shall be submitted in tabular form</p>

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during submission of compliance report. 2.14 Environmental Management Plan (i) EMP shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in a separate account and shall be spent according to the plan proposed in coordination with Tahasildar/Mining Officer. Year wise progress of implementation of EMP shall be reported to the SEIAA Odisha and OSPCB along with the compliance report. The Tahasildar/Mining Officer shall ensure the compliance of this condition along with all lease holders of his jurisdiction. 2.15 The PP will implement the EMP with a budgetary allocation of Rs.6.08/- as recurring cost and Rs.3.50/- Lakh as CER cost towards compliance of public hearing issues for the lease area as proposed during the valid lease period of 5 years. The detailed expenditure on EMP shall be submitted with six monthly compliance reports. 2.16 No Mining Zone The lessee shall ensure that no quarrying or mining is carried out in the areas as specified below - a) 7.5-meter safety zone shall be kept from all sides of the lease boundary as per the approved mining plan. b) within 100m (minimum distance criteria when blasting is not involved) and within 200m (minimum distance criteria when blasting is involved) from residential/ public buildings inhabited sites protected monuments Heritage sites National/State Highway District roads public roads Railway line/area Ropeway or Ropeway trestle or station Bridges Dam Reservoirs river Canals lakes or Tanks or any other locations etc. c) below ground water table under any circumstances. If ground water table occurs /intervenes within the permitted mining depth then the quarrying shall be stopped immediately; d) in the vicinity of natural /manmade archaeological sites; 2.17 Transport Safeguards a) No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission. b) Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat/BDO after required strengthening such that the carrying capacity of the road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. c) Project proponent shall ensure that the transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density. d) Vehicles hired for transportation of minor minerals from the site should be in good condition and should have pollution check certificates and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. Speed of vehicle be regulated and in no case 30 Kms / hr be allowed. e) The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar/Mining Officer may collect an appropriate additional road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks. f) Water spraying should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater. 2.18 Other Environmental Conditions - a) The lessee shall ensure safety of human life and livestock from accidents in case the village / any habitation is very near the mining lease area. b) Topsoil if any shall be stacked properly with proper slope with adequate measures and should be used for plantation purposes. c) Dumping of quarry material is in no case permissible on any forest land; and all dump yards shall be on duly permitted non forest land. d) Waste oils



used oils generated from the EM machines mining operations if any shall be disposed as per the Hazardous Wastes (Management Handling and trans-boundary movement) Rules 2008 and its amendments thereof to the recyclers authorized by SPCB Odisha. e) At the end of mine closure the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry. f) Permanent barricading/barbed wire fencing of the mining lease area site shall be done after completion of mining activities to prevent any danger for stray animals and human habitations from accidents. g) The Project Proponent shall undertake phased restoration reclamation and rehabilitation of land affected by mining and complete this work before abandonment of mine. Filling of the ditch by fly ash is to be ensured by the lessee as also fencing the area guard wall for safety of cattle and traffic. 2.19 Common Forum for EMP All the individual quarry lessee holders coming under the Tahasildar may create a common forum in coordination with the Tahasildar/Mining Officer and contribute funds to it for grading compaction and maintenance of haulage road provision of water spray on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry and provision of thick multilayer and a continuous green belt around the lease area excluding the entry and exit gate for prevention of environmental pollution and noise during mining activity. 2.20 Reclamation and Restoration Pursuant to MoEF and CC O.M No 22-34/2018-1A.111 dated 16.01.2020 and in compliance to the directions dated 8th January 2020 of Honble Supreme Court in W.P. (Civil) No.114/2014 in the matter of Common Cause vs Union of India the mining lease holder shall after ceasing mining operations undertake re-grassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder flora fauna etc. The Project Proponent shall submit a detailed plan of action in this regard to Tahasildar/Mining Officer within six months indicating definite timelines and physical outcomes for the reclamation and restoration of the mined-out area. The Tahasildar/ Mining Officer shall submit a compliance report to SEIAA Odisha at the end of lease period. 2.21 Half-yearly Compliance Report - It shall be mandatory for the project management to submit half yearly compliance reports on the status of implementation of the above stipulated environmental and upload the compliance report including results of monitored data as applicable in the website of the Ministry for monitoring of EC Conditions failing which EC is liable to be revoked. 2.22 Statutory compliance on Grant of CTE and CTO from SPCB Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board. The SPCB Odisha shall ensure that there is no change in the extraction quantity as given in the EC stipulations in respect of year wise permitted quantity before giving consent to operate to this project. 2.23 Concomitant Monitoring - The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority i.e. the Tahasildar/ Mining Officer who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non-compliance and also ensure that the project proponent submits quarterly compliance reports. 2.24 Independent Monitoring -The concerned Regional Office of the MoEF and CC/ SPCB Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEFCC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports. 2.25 Revocation of EC -The SEIAA



		<p>Odisha may revoke or suspend the EC if implementation of any of the above conditions is not satisfactory. The SEIAA Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection. 2.26 Change in Ownership of Lease - This EC shall not be transferred without the permission of SEIAA Odisha. The Tahasildar/ Mining Officer shall inform the SEIAA of any change in ownership of the mining lease. No mining is allowed without transfer of EC as per provisions of the para 11 of EIA Notification 2006 as amended from time to time. 2.27 The above conditions will be enforced inter-alia under the provisions of the Water (Prevention and Control of Pollution) Act 1974 the Air (Prevention and Control of Pollution) Act 1981 the Environment (Protection) Act 1986 and the Public Liability Insurance Act 1991 along with their amendments and rules made there under and also any other orders passed by the Honble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter. 2.28 This Environmental Clearance (EC) is subject to orders/judgment of Honble Supreme Court of India Honble High Court and Honble NGT as may be applicable. 2.29 Any appeal against this environmental clearance shall lie with the National Green Tribunal if preferred within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act 2010. .</p>
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<p>PPs Submission: Complied Complied</p>	<p>Date: 03/05/2025</p>
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<p>Visit Remarks</p>	
<p>Last Site Visit Report Date:</p>	<p>N/A</p>
<p>Additional Remarks:</p>	

Note: This acknowledgement is as per the details submitted by project proponent. In no way is this document to be considered as conclusion on any action on the compliance of the project. This is strictly for the project proponent's reference purpose.



 भारत सरकार Govt. of India श्रम एवं रोजगार मंत्रालय Ministry of Labour & Employment खान सुरक्षा महाविदेशालय Directorate-General of Mines Safety	
NO: 51253409 SEZ Bhubaneswar Region 1 Perm 2024 269786	Date: 15/11/2024

प्रेषक

खान सुरक्षा निदेशक,

भुवनेश्वर क्षेत्र-1 ।

सेवा में,

श्री शशांक अग्रवाल,

Bajabati Black Stone Quarry-3,

M/s Agarwal Infrabuild Pvt. Ltd.

3rd Floor, Nayan Tower,

पी.ओ.: खंडगिरि, भुवनेश्वर,

ज़िला: खोर्दा (ओडिशा)-751030

विषय: Authorization under Regulation 34(6) of the Metalliferous Mines Regulations, 1961 to Shri Kumar Navnit to work as Manager at Bajabati Black Stone Quarry-3 of M/s Agarwal Infrabuild Pvt. Ltd. at Plot no. 823(P), Khata No.215, Mouza-Bajabati, Tahsil-Dharmasala, Dist-Jajpur, State-Odisha.

महोदय,

Please refer to your application No. 269786 dated 23/10/2024 and plan submitted on the above mentioned subject.

The matter has since been considered in the light of what has been stated in your application. In exercise of the powers conferred on the Chief Inspector of Mines under Regulation 34(6) of the Metalliferous Mines Regulations, 1961 and by virtue of the authorization granted to me by the Chief Inspector of Mines (now designated as Director General of Mines Safety) under Section 6 of the Mines Act, 1952, I hereby authorize **Sri Kumar Navnit**, holder of Second Class Certificate to work as manager of **Bajabati Black Stone Quarry-3 of M/s Agarwal Infrabuild Pvt. Ltd.** at Plot no. 823(P), Khata No.215, Mouza-Bajabati, Tahsil-Dharmasala, Dist-Jajpur, Odisha for a period of **one year from the date of issue of this letter or validity of statutory certificate held, whichever is earlier** subject to the following conditions being strictly complied with:

1. The Manager shall not take up any appointment in any capacity whatsoever in another mine.
2. The average daily employment does not exceed 100 in all in the mine.
3. The mine shall be inspected by the Manager daily.
4. The mine shall be operated only in one shift in daylight hours of eight (08) hours duration.
5. No mining operations shall be conducted in absence of the Manager.
6. The use of explosives and shot-firing at the mine shall be governed by Chapter XV of the Metalliferous Mines Regulations, 1961, shall be strictly complied with.
7. The aggregate horsepower of the machinery used in such opencast workings shall not exceed 500, including a maximum number of two excavators deployed at the mine with a total horsepower not exceeding 200.



8. Heavy Earth Moving Machines (HEMMs) shall not be deployed in the mines without obtaining permission under regulation 106(2)(b) of MMR, 1961 in writing from this Directorate.
9. The total amount of explosives used per day in such workings shall not exceed 500 kg.
10. No Ammonium Nitrate Fuel Oil (ANFO) explosives shall be used or kept without having a license from the Competent Authority and obtaining prior permission from this Directorate.
11. No ore dressing, handling or processing plant is attached to the mine.
12. Adequate numbers of supervisors including duly qualified Foreman and Mining Mate are to be appointed in each working shift to assist the Manager.
13. Where by reason of absence or for any other reason, the Manager is unable to exercise daily personal supervision or is unable to perform his duties under the Act or these regulations, or orders made thereunder, the Owner, Agent or Manager shall authorize in writing a person whom he considers competent to act as Manager of the mine provided that such person holds a Manager's or Foreman's Certificate of Competency and if no such qualified person is available, the mine workings shall be kept suspended during the such absence of the Manager. Attention is drawn to Regulation 34(7) (a) and (b) of the Metalliferous Mines Regulations, 1961 in respect of the period of authorization permitted, intimation of authorization to Director General of Mines Safety, Dhanbad and the undersigned etc.
14. Only wet drilling shall be done by directing a water jet onto the tip of the cutting edge of the ergonomically designed drill machine to prevent the dreaded disease like Silicosis. The Jackhammer drill machines shall be ergonomically designed to minimize harm from vibration and noise.
15. No workings shall be made or extended within 45 m of any buildings, structures or railway of permanent nature, not belonging to the Owner of the mine without permission in writing from this Directorate as required under Regulation 109 of the Metalliferous Mines Regulations, 1961.
16. The provisions of Regulation No.164(1-A)(c) and 164(1-B)(a) of the Metalliferous Mines Regulations, 1961 shall be strictly complied with.
17. The above permission shall stand cancelled as soon as the person, to whom it is being granted leaves the service of the mines within the validity period of the Manager's Authorisation under reference. However, the Manager shall not vacate his office without giving due notice in writing to the Owner or Agent at least 30 days before the day on which he wishes to vacate his office. A copy of such notice shall be submitted to the Director of Mines Safety, Bhubaneswar Region-1, and the Directorate General of Mines Safety, Dhanbad.
18. Intimation about the termination of the manager as a result of his transfer or termination of service or resignation shall also be submitted in Form-I of the First Schedule of the Metalliferous Mines Regulations, 1961, immediately.
19. This authorization is being issued specifically under Regulation 34(6) of the Metalliferous Mines Regulations, 1961 without prejudice to any other provisions of law which may become applicable at any time.
20. If at any time any one of the conditions, subject to which this authorization has been granted, is violated or not complied with, this authorization shall be deemed to have been revoked with immediate effect.
21. This authorization may be amended, modified, or withdrawn at any time, if considered necessary in the interest of safety.

This permission is valid as long as adequate supervision is ensured in the mine. Unless renewed, this authorization will remain valid for a period of one year from the date of issue of this letter or validity of the statutory certificate held, whichever is earlier. Notwithstanding this, however, it may be amended or withdrawn at any time, if considered necessary in the interest of safety.

Your Faithfully

K. MONDAL (DIRECTOR - BHUBANESHWAR REGION 1)

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 भारत सरकार Govt. of India श्रम एवं रोजगार मंत्रालय Ministry of Labour & Employment रयान सुरक्षा महाविदेशालय Directorate-General of Mines Safety	
NO: 51253410 SEZ Bhubaneswar Region 1 Perm 2024 269800	Date: 15/11/2024

सेवा में,

श्री शशांक अग्रवाल,

Bajabati Black Stone Quarry-5,

M/s Agarwal Infrabuild Pvt. Ltd.

3rd Floor, Nayan Tower,

पी.ओ.: खंडगिरि, भुवनेश्वर,

ज़िला: खोर्दा (ओडिशा)-751030

विषय: Authorization under Regulation 34(6) of the Metalliferous Mines Regulations, 1961 to Shri Kumar Navnit to work as Manager at Bajabati Black Stone Quarry-5 of M/s Agarwal Infrabuild Pvt. Ltd. at Plot no. 823(P), Khata No.215, Mouza-Bajabati, Tahsil-Dharmasala, Dist-Jajpur, State-Odisha.

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Your Faithfully



K. MONDAL (DIRECTOR - BHUBANESHWAR REGION 1)

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